

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 83/MP/2025

- Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003, and applicable provisions of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and the CERC (Conduct of Business) Regulations, 2023 seeking revision of Effective Date of 100 MW General Network Access granted in favour of Petitioner.
- Petitioner : Hindalco Industries Limited.
- Respondents : Solar Energy Corporation of India Ltd. (SECI) and Anr.
- Date of Hearing : **19.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Ashish Prasad, Advocate, Hindalco
Shri Sam C Mathew Advocate, Hindalco
Ms. Madhuri Mittal Advocate, Hindalco
Shri Swapnil Verma, CTUIL
Shri Sidharth Sharma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for seeking revision of the effective date of 100 MW GNA through ISTS at Vindyanchal PS/Sasan 400kV D/c line granted in favour of the Petitioner and for setting aside the letter dated 23.9.2024 issued by Respondent No. 1, CTUIL rejecting the revision of the effective date of the GNA of the Petitioner. Learned counsel further submitted that the start date of the GNA as per the final grant is 1.7.2025. However, the expected COD of the Project, being implemented by Respondent No. 2, Powergrid Corporation of India Limited, is December 2027. Therefore, CTUIL is required to revise the start date of the GNA to 1.1.2027, which was, however, declined by *vide* letter dated 23.9.2024, citing the reason that there was no Common Transmission System Augmentation for the GNA as it was granted on the existing transmission system. Hence, the start date of GNA could not be deferred.

2. The representative of the Respondent, CTUIL, accepted the notice and sought liberty to file a reply in the matter. He further submitted that CTUIL has acted in accordance with the provisions of the GNA Regulations.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(i) Issue notice on the maintainability, subject to just exceptions;

(ii) The Respondents to file their replies on the maintainability within four weeks with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.

4. The Petition will be listed for the hearing on the maintainability on **15.5.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)